

ACT No. IV OF 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 30th  
January, 1885.)

An Act to provide for the temporary appointment from time to time of an Additional Judicial Commissioner for Oudh.

WHEREAS it is expedient to provide for the temporary appointment from time to time of an Additional Judicial Commissioner to assist the Judicial Commissioner of Oudh; it is hereby enacted as follows:—

1. (1) This Act may be called the Oudh Additional Judicial Commissioner's Act, 1885; and

Short title  
and com-  
mencement.

(2) It shall come into force at once.

2. (1) The Local Government may, from time to time, with the previous sanction of the Governor General in Council, by notification in the local official Gazette, appoint such person as it thinks fit to be an Additional Judicial Commissioner, and to sit as such in the Court of the Judicial Commissioner of Oudh.

Appointment  
of Additional  
Judicial Com-  
missioner of  
Oudh.

(2) Every person so appointed shall hold his office during the pleasure of the Local Government.

3. Every Additional Judicial Commissioner shall exercise such jurisdiction and powers of the Judicial Commissioner under any enactment for the time being in force as the Local Government may, from time to time, prescribe, but only in such cases as the Judicial Commissioner may direct.

Jurisdiction  
and powers  
of Additional  
Judicial  
Commis-  
sioner.

4. Every enactment for the time being applicable to the Judicial Commissioner shall apply to the Additional Judicial Commissioner when exercising any jurisdiction or powers under the last foregoing section, as if he were the Judicial Commissioner.

Law applica-  
ble to Addi-  
tional Judi-  
cial Commis-  
sioner.